

RAJYA SABHA

*Friday the 19th February, 1960/the 30th
Magha, 1881 (Saka)*

The House met at eleven of the Clock,
MR. CHAIRMAN in the Chair.

**STATEMENT *RE* RADIO-ACTIVE
FALL-OUT FROM THE ATOMIC
TEST IN SAHARA**

MR. CHAIRMAN: Mrs. Lakshmi Menon
will read a statement on behalf of the Prime
Minister about the atomic fall-out.

THE DEPUTY MINISTER OF EX
TERNAL AFFAIRS (SHRIMATI
LAKSHMI MENON) : Sir, on behalf of
Shri Jawaharlal Nehru, I would like
to make the following statement.

As Members of Parliament had expressed
some anxiety about the consequences of the
testing of an atomic device by the French
Government on February 13, 1960 at
Reganne in the Sahara, the Prime Minister
requested Dr. Homi Bhabha, Chairman of the
Atomic Energy Commission, to send
information about the possible fall-out in
India. He has sent a note dealing with fall-out
in India from atomic tests during the last few
years.

In regard to the recent French atomic test,
he has pointed out that the radio active cloud
will probably take some days to pass over
India. So far no increase in the radio activity
of the atmosphere from this test has been
observed. If any such increase takes place
within the next few days, it will certainly be
observed. In his opinion, it is not to be
expected that the fall-out will be anywhere
near the danger level.

Then, Sir, there is a statement by Dr.
Bhabha which is a long one and which I will,
with your permission, place on the Table
of the House.

[See Appendix XXVII, Annexure No. 17.]
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**ANNOUNCEMENT *RE* THE DOMESTIC
WORKERS (CONDITIONS OF
EMPLOYMENT) BILL, 1959**

MR. CHAIRMAN: Shri Rajabhoj has sent
a letter to me, saying that he will not be able to
be present today and he does not, therefore,
wish that we should proceed with his Bill. He
wants it to be taken up in the next Session.
Now we will take up the next item on the
agenda.

**THE CODE OF CRIMINAL PROCE-
DURE (AMENDMENT) BILL, 1959**

DR. SHRIMATI SEETA PARMA-NAND
(Madhya Pradesh): Sir, I move:

"That the Bill further to amend the Code
of Criminal Procedure, 1898, as passed by
the Lok Sabha, be taken into
consideration."

Sir, this is a Bill which has already been
passed in the other House. The title of the
Bill, as it has been given here, namely, that it
seeks to amend the Code of Criminal
Procedure, section 198, is not very
illuminating, and as such unless the people
describe the section concerned, which was
there in the original Bill, as introduced, they
will not be in a position to know what the Bill
contains and, therefore, with your permission,
I would like to refer to that particular proviso
to section 198 of the Criminal Procedure Code
which it seeks to amend. Wherever it relates
to bigamy, the person aggrieved has to make a
complaint herself or himself. But in the
proviso to section 198 it has been stated as
follows:

"Provided further that where the husband
aggrieved by an offence under section 494
of the said Code is serving in any of the
Armed Forces of the Union under condi-
tions which are certified by his
Commanding Officer as precluding him
from obtaining leave of absence